

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'B', NEW DELHI**

**BEFORE SH. R. K. PANDA, ACCOUNTANT MEMBER  
AND  
SMT. BEEN A. PILLAI, JUDICIAL MEMBER**

ITA No.6370/Del/2015  
Assessment Year: 2011-12

DCIT Circle-13(2), C. R. Building New Delhi	Vs	John Keels BPO Solutions (P) Ltd., 8 <sup>th</sup> Floor, Tower-B and C, DLF Building No.6, DLF Cyber City SEZ, Gurgaon-122002 PAN AAFCA9079F
<b>(APPELLANT)</b>		<b>(RESPONDENT)</b>

Appellant by	Sh. Vijay Kumar Jiwani, Sr. DR
Respondent by	None

Date of hearing:	30/07/2018
Date of Pronouncement:	30/07/2018

**ORDER**

**PER R.K. PANDA, AM:**

1. This appeal filed by the revenue is directed against the order dated 01.09.2015 of the CIT(A)-5, Delhi to A. Y. 2011-12.

2. None appeared on behalf of the assessee at the time of hearing. Therefore, this appeal is being disposed of on the basis of material available on record and after hearing the Ld. DR.

3. The Ld. DR fairly conceded that the tax effect involved in the appeal filed by the revenue is below Rs.20,00,000/-. The CBDT vide circular No.03/2018 [F.No.279/Misc.142/2007-ITJ (Pt.)] dated 11.07.2018 has revised the monetary limit to Rs.20,00,000/- for filing of the appeals by the department before ITAT. As per para 3 of the said circular it is also clarified that the pending appeals of the department before ITAT having monetary limit of Rs. 20,00,000/- will be treated as withdrawn. Since in the instant case the tax effect is admittedly below Rs. 20,00,000/-, therefore, in view of the latest CBDT Circular cited (supra) the appeal filed by the revenue is dismissed.

4. In the result, the appeal filed by the revenue is dismissed.

Order pronounced in the open court at the time of hearing itself i.e.  
on 30.07.2018.

**Sd/-**  
**(BEENA A. PILLAI)**  
**JUDICIAL MEMBER**

*\*NEHA\**  
*Date:- 30.07.2018*

Copy forwarded to:  
1. Appellant  
2. Respondent  
3. CIT  
4. CIT(Appeals)  
5. DR: ITAT

**Sd/-**  
**(R.K. PANDA)**  
**ACCOUNTANT MEMBER**

ASSISTANT REGISTRAR  
ITAT NEW DELHI

Date of dictation	30.07.2018
Date on which the typed draft is placed before the dictating Member	30.07.2018
Date on which the approved draft comes to the Sr.PS/PS	30.07.2018
Date on which the fair order is placed before the Dictating Member for Pronouncement	30.07.2018
Date on which the fair order comes back to the Sr. PS/ PS	30.07.2018
Date on which the final order is uploaded on the website of ITAT	30.07.2018
Date on which the file goes to the Bench Clerk	30.07.2018
Date on which file goes to the Head Clerk.	
The date on which file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	

